

- (iv) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Bharat Dynamics Limited (BDL), for the year 2016-17.

[Placed in Library. *See* No. L.T.4970/16/16]

Report of the CAG of India

SHRI ARJUN RAM MEGHWAL: Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report No.11 of 2016 of the Comptroller and Auditor General of India for the year ended March, 2015 - Union Government (Civil) - Compliance Audit Observations.

[Placed in Library. *See* No. L.T.4997/16/16]

Draft Notifications of the Ministry of Corporate Affairs

THE MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, I lay on the Table, under sub-section (2) of Section 462 of the Companies Act, 2013, a copy each (in English and Hindi) of the following draft Notifications of the Ministry of Corporate Affairs:—

- (1) F. No. 3/1/2015 CL-I, dated July, 2016, directing that certain provisions of the Companies Act, 2013 shall not apply or shall apply with such exceptions, modifications and adaptations as specified under section 462 (1) of the Companies Act, 2013 to a specified IFSC Unlisted Public Company which is licensed to operate by the Reserve Bank of India or the Securities and Exchange Board of India or the Insurance Regulatory and Development Authority of India from the International Financial Services Centre located in an approved multi-services Special Economic Zone set-up under the Special Economic Zones Act, 2005 read with Special Economic Zones Rules, 2006.
- (2) F. No. 3/1/2015 CL-I, dated July, 2016, directing that certain provisions of the Companies Act, 2013 shall not apply or shall apply with such exceptions, modifications and adaptations as specified under section 462 (1) of the Companies Act, 2013 to a specified IFSC Private Company which is licensed to operate by the Reserve Bank of India or the Securities and Exchange Board of India or the Insurance Regulatory and Development Authority of India from the International Financial Services Centre located in an approved multi-services Special Economic Zone set-up under the Special Economic Zones Act, 2005 read with Special Economic Zones Rules, 2006.

[Placed in Library. For (1) and (2) *See* No. L.T.4957/16/16]
